

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 11**

**IA 3213/2023 IN C.P. (IB)/530(MB)2020**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **01.05.2024**

NAME OF THE PARTIES: **UNION BANK OF INDIA V/s ROLTA INDIA LIMITED**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Aakanksha Nehra, Adv. Anuj Jhaveri a/w Adv. Mihir Modi i/b PSL Advocates & Solicitors for Applicant/Resolution Professional present through VC.  
Adv. Ameya Gokhale a/w Adv. Manas Kotak i/b Shardul Amarchand Mangaldas & Co. for Respondent Nos. 1 and 3 present through VC.

Ld. Counsel for the Resolution Professional seeks another two weeks' time to place on record the agreement required by this Bench. List this matter on Board on **15.05.2024**.

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**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**